



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**

No. O.A. 350/01818/2017
M.A. 350/01023/2017

Date of order : 26.07.2018

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

1. Smt. Chitra Chakraborty,
Wife of the Late Sailesh Chandra Chakraborty,
Residing at – 33C/4 Jagannath Ghat Lane,
Post Office – Mahesh,
Police Station – Serampore,
District – Hooghly,
Pin – 712202.

2. Rumu Lahiri nee Chakraborty,
Widow daughter of the Late Sailesh Chandra
Chakraborty,
Residing at – 33C/4 Jagannath Ghat Lane,
Post Office – Mahesh,
Police Station – Serampore,
District – Hooghly,
Pin – 712202.

.. Applicants

VERSUS –

1. The Union of India,
Through the Secretary,
Ministry of Defence,
Government of India,
New Delhi,
Pin – 110 001.

2. Principal Controller of Defence Account (Pension),
Draupadi b ghat,
Near Safer Bazar, Allahabad,
Uttar Pradesh,
Pin - 211014.

3. Controller of Defence Account Service Department,
Government of India,
Rajendrapath, Patna, Bihar,
Pin – 800 019.

4. The Principal of Controller of Defence Account
(Pension),
Account Officer of the AAO,
Kolkata,
EM Block, Sector – V, Salt Lake City,
Kolkata – 700 091.

.. Respondents

For the Applicant : Ms. M. Roy Chowdhury, Counsel

For the Respondents : Mr. B.P. Manna, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Ld. Counsel for both sides are present.

2. Applicant, the widowed daughter of the deceased, Sailesh Chandra Chakraborty, has prayed for inclusion of her name as defendant of the deceased and the same has been rejected by the respondent authorities. She has repeatedly made prayer before the Controller of Defence Account Service Department which has failed to yield any response.

3. Ld. Counsel for the applicant submitted that he would be satisfied if a direction is given to respondent No. 3 to dispose of the representation in accordance with law and in a time bound manner.

4. Accordingly, without entering into the merits of the matter, the O.A. is disposed of with a direction upon the respondent No. 2 to consider the grievance of the applicant as highlighted in the representation and pass proper reasoned and speaking orders within three months from the date of receipt of a copy of this order.

5. Accordingly, the O.A. stands disposed of. There shall be no order as to costs.

6. The M.A. seeking joint prosecution is disposed of accordingly.

(Dr. Nandita Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member